

Petition No. 1018/GT/2025

Date: 1st September 2026

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for approval of 2024-29 tariff of Vindhyachal Super Thermal Power Station Stage-V (500 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

Additional Capital Expenditure (ACE):

- a) *The item claimed in S.No. 2, 3 & 4 in Form 9 of FY 25-26: Replacement of 220V DC main plant battery bank U#13, Replacement of UPS battery bank of Main plant, AHP, PT plant and Replacement of SG/TG/BOP/AHP 24V battery bank: Submit OEM certificate from competent authority regarding obsolescence for item-wise components as claimed in Form-9 of FY 2025-26.*
- b) *For “Upgradation of SCADA system with cyber security features in Stage-V HT/LT Switchgears” claimed under Regulation 25(2)(c), in S.No. 5 in Form-9 of FY 2025-26, submit OEM certificate from competent authority regarding obsolescence.*
- c) *For schemes spread across multiple years, submit the total scheme value along with supporting documents, the phasing of cost, and the detailed scope of works. Further, it should be clearly specified from which year the asset has been put to use.*
- d) *For replacement of conventional Chlorine systems with chlorine dioxide systems under Regulation 26(1)(b) in S.No. 3 under Form-9 of FY 2024-25, kindly submit relevant documentary evidence regarding replacement of such item and the justification for installation of the chlorine dioxide system for claiming such expenditure for ‘Change in Law’ for ACE under Regulation 26(1)(b) of 2024 CERC Tariff Regulations.*
- e) *For Gorbi Mines Ash Filling schemes, submit scheme-wise scope, approval/ award documents, implementation schedule, cost allocation to VSTPS-Stage V and justify the expenditure with relevant documentary evidence for ‘Change in Law’ for ACE under Regulation 26(1)(b).*
- f) *Clarify whether “Bridge to Shahpur Ash Dyke” and “Bridge to Shahpur Ash Dyke over SSTPS*

Canal & Surya Nala” are the same work. If yes, revise the nomenclature consistently in Form-9/ Form-9A; if not, submit separate scope, location and cost details, specific to VSTPS-Stage V plant only for the tariff period FY 2024-29.

Fuel Details:

- g) The GCV of fuel for the preceding financial year as per Form 15 prescribed at Annexure-I (Part I) of the 2024 Tariff Regulation is to be furnished by the petitioner for fuel cost computation considered the tariff period of FY 2024-29.*
- h) Form-15 specified at Annexure-I (Part I) of the Regulations, to be furnished in PDF and MS Excel format, linking all the details, duly certified by the Auditor (with UDIN), along with the certification that the claimed details are in line with the 2024 Tariff Regulations.*

Additional O&M Expenses:

- i) Assessment of security requirements and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*
- j) Submit the basis and computation of ash transportation expenses claimed along with the rationale for the same.*
- k) The Water Charges have been claimed in Form-3A for the tariff period FY 2024-29. However, in the Form-19 for the claim of Water Charges for Tariff period FY 2024-29, it has been kept blank by the Petitioner. The Petitioner may kindly submit the estimated water charges computation as provided in Form 3A as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents